

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.1898/2023

(Arising out of impugned final judgment and order dated 16-01-2023 in A482 No. 42/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

(IA No.28393/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28394/2023-EXEMPTION FROM FILING O.T.)

Date : 29-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Amit Bhandari, Adv.
Mr. Mohd. Irshad, Adv.
Ms. Honey Kumbhat, Adv.
Mr. Abhinav Jain, Adv.
Mr. Rajat Jain, Adv.
Mr. Siddhant Sahay, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Ld. A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Pritam Bishwas, Adv.

Mr. Dhawal Uniyal, AOR.
Mr. Naresh Kumar, Adv.
Mr. Ashish Madan, Adv.
Mr. Prakhar Srivastav, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)